

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 374/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Aparna Anil Nadkarni & 3 Ors.

V/s.

Ayyappan Capital Services Pvt. Ltd. & 3 Ors.

SECTION OF THE COMPANIES ACT: 4, 73, 74, 186, 210,, 213,447,448 of
the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. CS ULHAS SHETTY Practising Company Secretary
(Auth. Representative for the Petitioners 1 to 4)

2. Adv. Rajesh - A. Telcele Advocate For Respondent No. 1, 2 & 3 and 4.

ORDER

C.P. No. 374/4,73,74,186,210,213,447,448/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. Reply from the side of the Respondent has been filed today. Respondent has also filed copy of Annual Returns. The Reply as well as the Annual Returns have been served upon the Petitioner.

3. From the side of the Petitioner in the absence of certain requisite information such as Bank Statement a Rejoinder could not be filed. The objection of the Petitioner appears to be appropriate.
4. Therefore, the Respondent is directed to place before this Bench the books of accounts in Original from 31.03.2014 onwards along with the details of the Investment since 2014.
5. After perusal of the books of accounts, if need be, time shall be granted to

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

20.11.2017.

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tioner for filing Rejoinder. Adjourned to **14.12.2017**

Sd/-

M.K. Srinivas

Member (Judicial)